

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4875
ANSWERED ON:09.12.2010
REGULATORY BODY
Deora Shri Milind Murlu

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government plans to set up a comprehensive database of company information to be accessible to every regulatory body;
- (b) if so, the details thereof;
- (c) the objective behind the above initiative and the intended benefits vis-a-vis the current practice; and
- (d) the timeframe for the setting up of the same?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) to (d) The Ministry has already made available 'Company Master details' in the public domain under the MCA21 e-Governance program. The Master details containing 17 important company information such as, date of incorporation, registered office address, class of company, authorized capital, paid up capital etc. are available free of cost.

In addition, an electronic registry containing documents filed by companies such as, Incorporation documents, charge documents, balance sheet, annual returns and other documents filed by the companies is available in the public domain by paying a token fee. The regulators and other Government agencies are allowed free online access to the electronic registry.